

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.211/2017

In the matter of :

Mr. Rajiv Kumar Chopra & Anr.

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252 (1)

Order delivered on 30.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : : -

For the Intervener

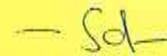
: Mr. Manish Raj, Co. Prosecutor
Ms. Lakshmi Gurung, Standing Counsel for
Income tax Department with Mr. Omkar Singh

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that observations/reply of the respondent/ROC as well as Income tax Department have not been received. Ld. Company Prosecutor for ROC as well as Ld. Standing Counsel for the Income tax Department seek some time to file their observations. It is seen from the earlier order passed by this Tribunal that sufficient time has been given by this Tribunal to these authorities to file their observations/reply.

However, one final opportunity is given to these statutory authorities, failing which, this Tribunal will proceed with the matter without the observations of IT Department and dispose off the case on merits.

List on 15.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

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